THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) No. Sir.

- (b) Does not arise.
- (c) Collection of intelligence, intensification of patrolling on the sea and along the coast and strengthening of the preventive organisation are among the steps taken to prevent smuggling across the Indian coasts.

Stoppage of Facilities to Persons Having Large Families

2897. SHRI GADILINGANA GOWD: SHRI OM PRAKASH TYAGI: SHRI DEORAO PATIL:

Will the Minister of HEALTH, FAMI-LY PLANNIG AND URBAN DEVELOP-MENT be pleased to state :

- (a) whether it is a fact that a few States have ordered the stoppage of various facilities to persons who do not limit their families beyond a certain limit;
- (b) if so, the details of those measures and the States where such a step is proposed to be taken :
- (c) whether stoppage of the facilities are related to only Government employees;
- (d) if so, the reasons therefor and the steps being taken to enlarge the field to general public; and
- (e) whether Government have also any such proposal under consideration?

THE MINISTER OF STATE IN THE OF HEALTH, FAMILY MINISTRY PLANNING AND URBAN DEVELOP-MENT (DR. S. CHANDRASEKHAR): (a) and (b). Yes. A statement containing summary of the decisions taken/orders issued regarding withdrawal of certain facilities by the State Governments from persons who do not restrict the size of their families to 3 living children, if they have less than 3 children, or to their present size if they have more than 3 children is iaid on the Table of the House. [Placed in Library. See No. LT-2449/68].

- (c) Only some of the facilities withdrawn relate to Government employees.
 - (c) Such steps are under consideration.
- Central Family Planning (e) The Council have recommended the restriction

of the grant of maternity leave in case of female Central Government employees (nonindustrial in the case of persons who do not limit their families beyond a certain limit. That recommendation is under consid eration.

Written Answers

Allotment of Plots to Religious Institutions

2898. SHRI GADILINGANA GOWD: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

- (a) the names of religious Institutions which have requested for allotment of plots for religious purposes in Delhi/New Delhi as on the 31st August, 1968;
- (b) the names of religious institutions and the places where they have been allotted plots so far; and
- (c) the criteria for allotting plots to such institutions?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IOBAL SINGH): (a) to The information is being collected and will be laid on the Table of the House.

Sabarigiri Hydro-Electric Project

2899. SHRI GADILINGANA GOWD: Will the Minister of IRRIGATION AND POWER be pleased to state:

- (a) whether it is a fact that equipment worth about Rs. 10 lakhs required for the Sabarigiri hydro-electric project, Kerala has become unserviceable due to rusting;
- (b) if so, whether any enquiry has been conducted for this deterioration; and
- (c) if so, the result thereof and the action taken by Government thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRA-SAD): (a) Stator steel stampings supplied by a foreign firm for the Sabarigirs Hydro-electric Project in Kerala State were found badly/rusted and unserviceable. The stampings were replaced at a cost of about Rs. 13 lakhs.

- (b) Yes, Sir.
- (c) The enquiry disclosed that the damage to the stampings was mainly due to

defects in manufacture and packing. As the foreign firm in question has disputed its responsibility for the damage, action has been taken to refer the dispute to arbitration as provided in the contract between the Kerala State Electricity Board and the foreign firm.

Gold Seized Since the Promulgation of Gold Control Ordinance

2900 SHRI GADILINGANA GOWD: Will the Minister of FINANCE be pleased to state

- (a) the quantity of gold of more than 18 carat purity seized on the promulgation of the Gold Control Ordinance;
- (b) the number of persons arrested for the same;
- (c) the number of persons against whom cases are still pending; and
- (d) the action being taken to dispose of cases?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) The quantity of gold (including articles and ornaments) of more than 18 carat purity seized from the date of promulgation of Gold (Control) Ordinance, 1968 (29.6 68) up to 30.9.68 was 256.7 Kgs.

- (b) 52 persons was arrested for Gold Control Offences between 29.6.68 and 30.9.68.
- (c) In the cases registered between 29.6.68 and 30.9.68, the Departmental adjudication proceedings are pending against 538 persons.
- (d) Departmental adjudication proceedings like issue of show-cause memo, etc., have been initiated. In cases where the persons concerned have been placed under arrest and the contravention involved is of a serious magnitude, action to file complaints in courts of law is also being taken.

Life Insurance Corporation's investment in Andhra Pradesh and U.P.

2901. SHRI GADILINGANA GOWD: Will the Minister of FINANCE be pleased to state;

(a) the capital invested by the Life

Insurance Corporation for industrial and non-industrial projects during the Third Five Year Plan in Andhra Pradhsh and Uttar Pradesh;

Written Answers

- (b) whether any proposal has been received from those States in regard to proposed investment during the Fourth Five Year Plan; and
- (c) if so, the details thereof and the action proposed to be taken by Government in the matter?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) to (c) Information is being collected and will be laid on the Table of the House.

Capital Gains Tax Paid by Shri Kanti Desai

2902. SHRI INDRAJIT GUPTA: Will the Minister of FINANCE be pleased to state:

- (a) whether Shri Kanti Desai had paid any capital gains tax to Government;
- (b) if so, for which year the payment was made; and
 - (c) the amount which was paid?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): (a) Yes, Sir.

(b) and (c):

Assessment year	Amount of Capital Gains tax paid
	Rs.
1961-62	1,463.00
1962-63	5,042.71
1963-64	3,840.00
1964-65	55,451.43
1965-66	92.91

Note: Capital Gains are included in the Total Income for income-tax. Income Tax paid would, therefore, include Tax on Capital Gains. Above figures are extracted from the Income tax paid.